

**CONSUMER PROTECTION ASSOCIATION  
HIMMATNAGAR  
DIST. : SABARKANTHA  
GUJARAT**



**Sub. : Repealing the Regulation notification on “ Telecom Regulatory Authority of India Repealing Regulation, 2023”.**

Hon. Sir,

Namaskar.

We agree with the decision of repealing the Regulation namely “ Telecom Regulatory Authority of India Repealing Regulation, 2023.

1. Our country suffers from an excess of old and unnecessary laws which obstruct people and businesses. We appreciated the TRAI’s exercise to identify unnecessary regulations and repealing them.
2. India has been described as a country that I over legislated and under-governed.
3. There is a huge bearing on governance because unnecessarily, such huge number of regulations are on statute books, somehow it should be invoked by necessary procedures and governance should be made easier.

4. Many of these rules put up obstacles to running smooth administration and ease of doing business.
5. Old regulations do not harm, not quite, they can be used to harm people and business.
6. There is an attempt to solve every problem under the sun through legislation, even though that legislation can't be enforced.
7. We feel that, it is better to have a permanent commission in place to review the existing body of laws and regulations and identify those that require repeal.

Availability of high speed broadband service in wire line as well as wireless segment and leased line service being service agreement based service between two contracting parties, the Regulation on " Quality of service of Dial-Up and leased line internet access service 2001 " appears to be no more relevant in the present context.

Thanks.

Yours faithfully,

( Dr. Kashyapnath )  
President

Member Organization : TRAI